

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.711 of 2020**

Smt. Suman Sharma ..... **Petitioner**

**Versus**

1. The State of Jharkhand  
2. Sri Sanjay Sardar ..... **Opp. Parties**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner : Mr. J. N. Upadhyay, Advocate  
For the State : Mr. A. K. Dey, A.P.P

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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**05/Dated: 09<sup>th</sup> September, 2021**

1. By way of last chance, three weeks' time, as prayed for, is granted to the learned counsel for the petitioner for removing the defects, as pointed out by the office.
2. Learned A.P.P is present.

**(Rajesh Kumar, J.)**

Chandan/-